

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION & FARMERS WELFARE

LOK SABHA
STARRED QUESTION NO. 166
TO BE ANSWERED ON THE 3RD MARCH, 2020

COMPENSATION FOR CROP LOSS IN MAHARASHTRA

*166. SHRI BALUBHAU ALIAS SURESH NARAYAN DHANORKAR:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether any fund has been provided by the Union Government to the State of Maharashtra as compensation for affected farmers who lost their crops due to unseasonal rain;
- (b) if so, the details thereof, district-wise; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री

(SHRI NARENDRA SINGH TOMAR)

(a) to (c): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA
STARRED QUESTION NO. 166 DUE FOR REPLY ON 3RD MARCH, 2020.**

(a) to (c): The State Governments undertake relief measures in the wake of natural disasters from the State Disaster Response Fund (SDRF) already placed at their disposal in accordance with Government of India approved items and norms. Additional assistance is extended from the National Disaster Response Fund (NDRF) as per established procedure. The assistance approved under SDRF/NDRF norms is provided in the form of relief.

Unseasonal rain is not a calamity notified by the Ministry of Home Affairs. However, the State Governments are empowered to utilize up to 10 percent of the funds available under SDRF for providing immediate relief to the victims of natural disasters that they consider to be 'disasters' within the local context in the State and which are not included in the notified list of disasters of the Ministry of Home Affairs, Government of India and incur expenditure as per the SDRF/NDRF guidelines, issued by Government of India (Ministry of Home Affairs) on 08.04.2015.
